MR. SPEAKER : He is laying a supplementary statement on the flood situation. It may help the discussion this evening. [*Placed in Library, see* No.LT-1689/68.]

12.21 Hrs.

CONVICTION OF MEMBERS

MR. SPEAKER : I have to inform the House that I have received the following letter dated the 9th August, 1968 from the Magistrate, First Class, New Delhi :—

> "I have the honour to inform you that Sarvashri P.Viswambaran, A Sreedharan, and G. P. Mangalathumadam, Members, Lok Sabha, were tried at the Parliament Street Courts before me on a charge under section 188 I.P.C. for defying the prohibitory orders U/s. 144 Cr.P.C. at the junction of Church Road and Brassey Avenue, New Delhi, at 11·10 A.M. today.
>
> On the 9th August, 1968 after a trial lasting for today, I found them guilty U/s. 188 I.P.C. and sentenced them to imprisonment till the rising of the Court."

SHRI HEM BARUA (Mangaldai): May I know how long does this Government propose to maintain Delhi as a police State under section 144 ? (*Interruptions*).

MR. SPEAKER : Secretary.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

> "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the University Grants Commission (Amendment) Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 7th August, 1968."

UNIVERSITY GRANTS COMMISSION (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the University Grants Commission (Amendment) Bill, 1968, as passed by Rajya Sabha.

12.22 Hrs.

STATUTORY RESOLUTION RE : INDIAN PATENTS AND DESIGNS (AMENDMENT) ORDINANCE; INDIAN PATENTS AND DESIGNS (AMENDMENT) BILL; AND PATENTS BILL—*Contd.*

MR. SPEAKER : The House will now resume further consideration of the Statutory Resolution moved by Shri Dandeker regarding the Indian Patents and Designs (Amendment) Ordinance, the Indian Patents and Designs (Amendment) Bill and the Patents Bill. We have already spent 55 minutes on it. We have still got 2 hours and 5 minutes. Shri Joshi.

श्री एस० एम० जोशी (पूना) : अध्यक्ष महोदय, सदन के सामने पेटेंट के बारे में एक विधेयक प्रस्तुत है जो प्रवर समिति के सामने जा रहा है। मैं आशा करता हूं कि प्रवर समिति इस पर गंभीरता से सोच विचार करेगी। मैं भी काफी दिनों से इस बारे में जानकारी हासिल कर रहा हूं कि क्या हमारे देश के लिए यह फायदेमन्द है या नहीं ? हर देश अपनी अपनी परिस्थिति के अनुसार इस बारे में निर्णय करते हैं।

12.23 Hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

हमारे देश में ब्रिटिश लोग जब आये तो 1856 से यह कानून चला। उस के बाद हम लोग आजाद हो गए। आजाद होने पर हम लोगों को भी यह सोचना चाहिए था और सोच रहे हैं कि क्या हुकूमत बर्तानिया ने हमारे ऊपर जो चीज लाद दी उसको हमें बर्दाश्त करना चाहिए या नहीं और आजादी के बाद जब यह सोच विचार शुरू हुआ तब से इस कानून में काफी तब्दीलियां होती जा रही हैं। मगर मैं देख रहा हूं कि इस मामले को आहिस्ता आहिस्ता टाला जा रहा है। मैं समझता हूं कि पेटेंट का जो कानून है उसके बारे में कोई शाश्वत सिद्धांत हम नहीं दे सकते हैं। हमेशा के लिए किसी पेटेंट का कानून फायदेमन्द होगा ऐसा नहीं कहा जा सकता देश की जो आर्थिक, सामाजिक और तकनीकी अवस्था होगी उस के अनुसार हम लोगों को सोचना होगा जैसा